

1	2	3	4	5	6
Ragi	74.00	74.00	85.00	95.00	105.00
Wheat	105.00	110.00	112.50	115.00	117.00
<i>Minimum support prices</i>					
Barley	65.00	65.00	67.00	N.A.	N.A.
Gram.	90.00	95.00	125.00	140.00	145.00
Arhar (Tur)	N.A.	N.A.	155.00	165.00	190.00
Moong	N.A.	N.A.	165.00	175.00	200.00
Urad	N.A.	N.A.	N.A.	175.00	200.00

N.A.—Not announced.

*.—For common varieties (Long bold/short bold)

Exorbitant rate of Land Allotted under 20 point Programme

861. SHRI KRISHNA PRATAP SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that most of the allottees of residential plots in Delhi in new colonies have not yet started construction as they want to sell them at exorbitant prices; and

(b) if so, what action Government propose to take against them as these plots were allotted to them in draw of lots in 1975 and 1976 under the 20-Point Programme?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir. The DDA have reported that they have no such information. As per terms and conditions of the lease deed, no person can transfer the lease hold rights without the permission of the Lessor. Necessary action is taken for violation of this condition.

(b) About 14,000 plots were allotted during the year 1975-76 in 4 newly developed colonies. Under the terms and conditions of the lease deed, a period of 2 years is given for construction of the building. According to the policy of the DDA, a further period of

one year is allowed as grace for completing the construction. Besides, in the case of these 4 newly developed colonies a further period of one year as grace period from 1st January, 1980, to 31st December, 1980, has been allowed as full services have not yet been provided. Wherever this period is over, penalty for belated construction is realised by the D.D.A.

Tax on vacant plot of land under urban land (Ceiling and Regulation) Act

862. SHRI SATISH AGARWAL:

SHRI CHINTAMANI JENA:

SHRI N. K. SHEJWALKAR:

DR. VASANT KUMAR PANDIT:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the working group of the Ministry on the Urban Land Ceiling and Regulation) Act has suggested tax on vacant land;

(b) whether it is also a fact that the group has suggested that the existing taxes on property being levied by local bodies be restructured to ensure that they do not defeat the objective of the act of encouraging construction activities to meet the growing housing needs in the country;

(c) if so, whether Government have taken any decision in regard to the above and if so, the details thereof; and

(d) whether Government would take note of the Supreme Court Judgment while enacting the Delhi House Tax legislation in regard to the pattern of the house tax to be followed?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) Yes, Sir. However, the restructuring of the existing taxes on property has been suggested to achieve the objectives behind the Act and at the same time ensuring that imposition of any such measure does not defeat the objectives of the Act or discourage construction activity.

(c) No decision has yet been taken.

(d) It is understood from the Ministry of Home Affairs that the Delhi Municipal Laws (Amendment and Validation) Bill 1980, which was introduced in the Lok Sabha on the 4th August, 1980 has taken note of the Supreme Court's judgement dated 20th December, 1970, in the case of Diwan Daulat Rai Kapoor Vs. the N.D.M.C.

Golden Fort of Jaisalmer

863. SHRI G. Y. KRISHNAN: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the Central Government have received information that the Historic Fort 'Golden Fort' of Jaisalmer is crumbling; and

(b) if so, the details regarding this 'Golden Fort' and the reaction of Central Government thereon?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b). The historic fort at Jaisalmer belonging to circa 15th—16th century A. D. is not crumbling as reported by the Press. Certain portions of the fort wall need

urgent repairs for which an estimate for Special Repair amounting to Rs. 1,23,000 has been sanctioned. Against this estimate an amount of Rs. 64,000 was incurred till the end of September, 1980. The work is in progress.

Lift Accidents

864. SHRI JYOTIRMOY BOSU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) how many lift accidents have taken place in C.P.W.D. owned management buildings during the last three years;

(b) how many of them have proved to be fatal; and

(c) what are the other relevant details connected with this?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). The information is being collected from the various offices of C.P.W.D. which are scattered all over the country and will be laid on the Table of the Sabha.

New Houses for Central Ministers

865. SHRI K. MALLANNA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Centre has shelved the previous Government's plan to build 50 new houses for Ministers in place of the World War-II vintage bungalows occupied by them;

(b) whether his Ministry has suggested a fresh look at the Master Plan to see what changes are required in the planning of the fast growing capital; and

(c) if so, the details regarding the decision of Government so far the question of planning of the Union Territory of Delhi is concerned?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir.